

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH NEW DELHI**

ORIGINAL APPLICATION NO. 589/2025

**In the matter of:**

Varun Gulati

Applicant

Versus

Central Pollution Control Board &amp; Ors

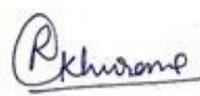
Respondents

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New Delhi  
22.12.2025

FILED BY:-

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**REPLY ON BEHALF OF RESPONDENT NO. 9 M/S NIRMAL SAND  
AND INFRA PRIVATE LIMITED**

1. That the present Original Application has been filed with malafide intentions raising frivolous and unsubstantiated allegations of illegal mining. This Application has been filed to harass and extract money from the Answering Respondent.
2. That the allegations are frivolous, blatant lie, casual, baseless, unsubstantiated and made in thin air without verifying the facts on the ground.
3. That the present reply is being filed by Sh. Jasbir Singh S/o Joginder Singh who is Director of the Answering Respondent. The answering Respondent craves liberty to file additional reply/affidavit with the permission of Hon'ble Tribunal as and when required.
4. The contentions made by the applicant against the Answering Respondent may not be deemed admitted merely by reason of non-traverse thereof and rather same be treated as denied unless admitted specifically hereunder.
5. That the Answering Respondent has highest faith in the law of the land and it has undertaken the mining activity only after necessary

approvals from the concerned statutory authorities. The answering respondent has not violated any terms and conditions of those permissions as alleged in general in the present Original Application and has rather always acted in compliance of the EC Conditions etc.

### **VALIDITY OF THE MINING LEASE**

6. That the Answering Respondent has been granted the Environment Clearance dated 23.04.2025 by SEIAA Uttar Pradesh under the provisions of EIA 2006, to carry out ordinary sand mining on Yamuna river at Gata no.1 in leased area of 1.8 hectare at village Nauraspur. The validity period of EC is 6 months only in terms of rule 23(2) (a) of the Uttar Pradesh Minor mineral Rules 2021 for extraction of 22,622 cubic meter of sand.

The copy of the EC is already annexed with the Original Application as ANNEXURE A/1.

7. That further, the Answering Respondent has been granted Consent to Operate from the UPPCB for undertaking Sand Mining of 22,622 Cubic meter vide letter dated 01.05.2025. The said CTO is valid from period 01.05.2025 till 31.07.2026. The copy of the CTO dated 01.05.2025 is annexed as **ANNEXURE R/1**.
8. Therefore, the allegation that the Answering Respondent is operating without CTO is false and incorrect.
9. That with respect to all the possible theoretical allegations which are made in the OA, the Applicant has relied upon photographs at page no. 53 onwards and the FIR at page no. 108. It is submitted that the said photographs and the FIR are not related to the Answering Respondent.

10. It is therefore submitted that the Applicant has misled the Hon'ble Tribunal by showing photographs of different sites not belonging to site of Answering Respondent. Further documents relied upon by the Applicant pertains to different Gata no.s.
11. With respect to the newspaper reports annexed as Page no.138-139, it is submitted that they are undated and do not mention any particular Gata no. Therefore, in the absence of specific particulars the illegal mining mentioned in the said reports cannot be imputed upon the Answering Respondent.

#### **PARAWISE REPLY**

1. That the contents of the para no.1 needs no reply.
2. That the contents of the para no.2 needs no reply.
3. That the contents of the para no.3 are denied for the reason that the Applicant is not a public spirited citizen.
4. That the contents of the para no.4 merits no reply.

#### **5. Reply on facts of the case**

It is submitted that there is not even a single material available on record which can point out that the alleged illegal mining is taking place at the Gata no.1 of the Answering Respondent. All contentions made by the Applicant are generic in nature.

- 5.1 It is denied that the Applicant has filed the present Original Application against the grave environmental degradation, riverbed destruction, continuous increase in pollution and public health hazards arising from illegal and reckless sand mining being carried out by Answering Respondent in the Yamuna River at Gata no.1 area 1.81 hectares, village Nauraspur, Tehsil Loni, Ghaziabad, Uttar Pradesh, in absolute violation of the environmental laws and norms. It is submitted that the all such allegations are incorrect,

blatant lie and contradictory to the material placed on record by the Applicant himself.

5.2 The later part of the contents of para no.5.2 are denied as baseless and frivolous. It is denied that Respondent has disregarded all of these conditions. It is denied that such wholesale violations not only strip the EC of its very purpose but also expose the fragile river ecosystem to unchecked and irreversible damage.

5.3 The contents of the para no. 5.3 are denied. It is denied that the Respondent No. 9 is carrying out rampant Illegal sand mining in the middle of the Yamuna River in complete violation of the EC conditions. It is denied that despite the EC permitting only manual/semi mechanized mining on the dry, non-flowing riverbed, the Respondent has constructed a ramp into the active river channel and is mining directly inside the flowing water, excavating 15-20 feet deep pits and diverting the natural flow of the river. It is further denied that these actions of the Respondent No. 9 violate EC conditions, which includes EC Condition No. 1.1 (4) prohibiting any in-stream mining, Condition No. 1.1 (5) banning the use of heavy machinery, condition No. 1.1 (25) permitting only shallow extraction by bar scalping method of 0.3-0.6 meters, and Condition No. 1.1 (29) requiring a safety buffer from the riverbank. It is denied that such reckless and unregulated mining is causing severe ecological harm and destruction.

It is submitted that such allegations are baseless without any supporting material to substantiate such allegations.

5.4 That the contents of the para no. 5.4 are denied as incorrect and baseless. It is denied that the Respondent No. 9 is blatantly using heavy machinery for sand mining. It is further denied that

despite the EC stipulating that "heavy machines such as excavators and scooper shall not be employed for mining purpose," (Condition No. 1.1 (5)), the Respondent No. 9 is routinely operating JCBs, *Poclains*, earth movers, heavy loaders, and tractors with overloaded trolleys at the site.

It is submitted that such allegations are baseless without any supporting material to substantiate such allegations.

- 5.5 That the contents of the para no. 5.5 are denied as incorrect and baseless. It is denied that the EC allows only very shallow bar-scalping of 0.3-0.6 metres (Condition No. 1.1 (25)), yet the Respondent No. 9 is excavating 15-20-foot-deep pits, going far below the phreatic water table. It is denied that such excessive and dangerous digging is permanently altering the riverbed, heightening the flood risks, destroying the aquatic habitats, and thus constitutes an offence under the Environment (Protection) Act, 1986.

It is submitted that such allegations are baseless without any supporting material to substantiate such allegations.

- 5.6 That the contents of the para no. 5.6 are denied as incorrect and baseless. It is denied that the Respondent No. 9 has not planted even a single sapling, has not submitted any plantation plan or geo-coordinates. It is denied that this complete non-compliance with Condition No. 1.1 (7) is a serious and standalone ground for revocation of Environmental Clearance in favor of Respondent No. 9.

It is submitted that the Answering Respondent has approached the Forest Department and expressed its willingness to fund the plantation and upkeep of 1810 trees in terms of the EC Condition. That such willingness demonstrates the intent and

compliance of the EC Conditions. The copy of the letter dated 17.10.2025 submitted to the Forest Department is annexed as **ANNEXURE R/2.**

- 5.7 That the contents of the para no. 5.7 are denied as incorrect. It is not denied that the EC requires regular water sprinkling, proper Air Pollution Control (APC) systems at all dust-generating points, covered trucks, and installation of a Continuous Ambient Air Quality Monitoring Station (CAAQMS) (i.e. Condition No. 1.2 (14), & condition No. 3). However it is denied that the Respondent No. 9 has provided *no* sprinkling, no APC systems, no CAAQMS, and the roads remain fully dusty with uncovered, overloaded trucks generating severe fugitive emissions, in clear violation of the EC's air-pollution control condition No. 3. It is further denied that the Respondent continues mining openly and illegally, showing complete disregard for statutory directions and public health.

It is rather submitted that the Answering Respondent received delayed notification of enforcement of GRAP -III measures. And as soon as the information was received the Answering Respondent immediately stopped all the activities in compliance of the GRAP directions. That for the alleged violation, the Answering Respondent was saddled with penalty of Rs 50,000/- vide notice dated 10.12.2025 and the Answering Respondent deposited the penalty of Rs 50,000/-vide Challan dated 12.12.2025 is annexed as **ANNEXURE R/3.**

- 5.8 That the contents of para no. 5.8 are denied as casual, generic and unsubstantiated. However, it is denied that the Respondent No. 9 is openly violating this mandate by over-extracting far beyond permissible limits, and no monitoring or replenishment assessment in place. It is denied that no weighbridge exists and

no weighment slips are generated, enabling unchecked, unrecorded and excessive removal of sand. It is denied that this constitutes a deliberate and serious breach of the EC conditions relating to maximum extraction limits, replenishment requirements and regulatory oversights.

It is submitted that such allegations are baseless without any supporting material to substantiate such allegations and rather unrelated material is placed on record by the Applicant to harass the Answering Respondent.

- 5.9 That the contents of the para 5.9 are denied as false and incorrect. It is denied that the Respondent No. 9 has also failed to obtain the mandatory Consent to Establish (CTE) and Consent to Operate (CTO) from the UP Pollution Control Board, as expressly required under the EC condition 1.2 stating: "The project proponent shall obtain Consent to Establish/ Operate under the provisions of the Air (Prevention & Control of Pollution) Act 1981 and the Water (Prevention & Control of Pollution) Act 1974 from the concerned State Pollution Control Board."

It is submitted that the Answering Respondent has valid CTO as mentioned at para 10 of the present reply and the CTO annexed as ANNEXURE R/1.

- 5.10 That the contents of the Para no. 5.10 are denied as unrelated to the Answering Respondent. It is denied as unrelated and irrelevant that the local villagers who objected to the Illegal mining activities by Respondent No. 9 were brutally beaten and assaulted, and even their family members were targeted by the mining mafia.

It is submitted that FIR enclosed at Annexure A/4 at page no. 108 of the OA is not related to the Answering Respondent.

It is further submitted that FIR at page no. 116 of the OA is not related to the Answering Respondent.

5.11 That the contents of the para no 5.11 needs no reply.

5.12 That the contents of the para no. 5.12 are denied as vague, baseless and unsubstantiated. It is denied that the Respondent No. 9 Is operating in serious violation of the "Sustainable Sand Mining Guidelines, 2016, which prohibit in- stream, restrict depth, require manual methods, and mandate proper monitoring and environmental safeguards-all of which have been openly disregarded. It is denied that multiple binding EC conditions relating to machinery use, extraction limits, dust control, river safety, and working hours have also been violated. It is denied that the repeated and deliberate non- compliances render the entire operationn unlawful, and therefore the Environmental clearance of Respondent No. 9 deserves to be revoked immediately.

5.13 That the contents of the para no. 5.13 are denied for want of knowledge.

5.14 That the contents of the para no. 5.14 are denied for want of knowledge.

5.15 That the contents of para no. 5.15 are denied as irrelevant reliance. It is however denied that Respondent no. 9's action constitutes any Environment violation.

It is further submitted that the Newspaper reports annexed with the Original Application do not pertains to the Answering Respondent and such reports are being maliciously attributed upon the Answering Respondent.

5.16 That the contents of para no. 5.16 is denied for want of knowledge.

5.17 That the contents of the para no. 5.17 needs no reply.

5.18 That the contents of the para no. 5.18 are denied as incorrect. It is submitted that the application is being filed with ulterior motive to harass the Answering Respondent on the basis of unrelated materials.

**PRAYER**

In light of the above submissions, it is humbly prayed before the Hon'ble Tribunal to dismiss the present Original Application.

19.12.2025

New Delhi

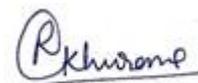
**For Nirmal Sand & Infra Pvt. Ltd.**



**Director**

Respondent no.9

Through



**Counsel**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

ORIGINAL APPLICATION NO. 589/2025

**In the matter of:**

Varun Gulati

Applicant

Versus

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Respondents

**AFFIDAVIT**

I, Jasbir Singh S/o Joginder Singh, aged about 50 years, Director of M/S Nirmal Sand and Infra Private Limited X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri, North East, Delhi -110053, NORTH EAST, DELHI, do hereby solemnly affirm and declare as under:

1. That I am the Director of the Answering Respondent no.9 M/S Nirmal Sand and Infra Private Limited in the subject matter Original Application and thus acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply has been drafted under my instructions and contents thereof have been read over and explained to me in my vernacular which are true and correct to my knowledge, the contents thereof may kindly be read as part and parcel to this affidavit also and not repeated herein.

**For Nirmal Sand & Infra Pvt. Ltd.**

*[Signature]*  
DEPONENT

**VERIFICATION**

It is verified at \_\_\_\_\_ on \_\_\_\_\_ that the contents of the present application are true and correct and nothing has been concealed therefrom.

This contents of the affidavit/ document have been read over and explained to the deponent/ declarant who after accepting the same to be correct has signed/ thumb marked the affidavit/ document before me and has also signed/ thumb marked in Register on Page No. \_\_\_\_\_ Serial No. 424 Dated 19/12/25 He/She was been identified by \_\_\_\_\_ who is personally known to me Adhar No. 917771115789



*[Signature]*  
DEPONENT  
**For Nirmal Sand & Infra Pvt. Ltd.**

PARAMJIT SINGH  
NOTARY PUBLIC  
HOSHIARPUR (Pb.) INDIA  
Declared before me  
**ATTESTED**

PARAMJIT SINGH  
Notary Public  
Hoshiarpur (Pb.) India

Director

Adhar No. 917771115789

*P.P. 63*  
*S.No. 424*

**19 DEC 2025**



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : ORANGE**

**Application Id : 31517861**

**238653/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 01/05/2025**

To,

M/s

**MS Nirmal Sand and Infra Pvt Ltd**

**Gata No. 01, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MS Nirmal Sand and Infra Pvt Ltd** located at **Gata No. 01, Village-Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P.,GHAZIABAD,201102**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS Nirmal Sand and Infra Pvt Ltd **granted for the period from 01/05/2025 to 31/07/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining 22,622 Cum/6month,		Metric Tonnes/Day
2	Mining Area 1.81 ha		Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>0.6 KLD</b>	<b>Septic Tank</b>	<b>Septic tank</b>

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 7.5 KVA	As per CAQM approved fuel	1	Particulate Matter	As per CAQM/CPCB Norms

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM/CPCB Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

- 1.This CTO is valid for Sand Mining 22,622 Cum/6month, Mining Area 1.81 ha at Gata No. 01, Village-Nauraspur, Tehsil- Loni, District Ghaziabad.
- 2.Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification no. EC24C0107UP5980884N

dated 23.04.2025 and submit its compliance report to UPPCB.

- 3.The proponent shall submitted compliance report of condition imposed in EC within every six month.
- 4.The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
- 5.The proponent shall establish Water sprinkling arrangement for dust suppression.
- 6.The proponent shall establish Effluent treatment system to treat the waste water from the mine.
- 7.The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
- 8.If the lease agreement/Mines Plan expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Mine Plan whichever is earlier and this CTO will become null and void.
- 9.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
- 10.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 11.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 12.The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
- 13.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand mining.
- 14.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 15.All trucks, tractors used in transportation of Sand Mining shall be covered by canvas sheet to prevent dust emission.
- 16.Water will be sprayed after loading activity (if Sand Mining) collected could be dry condition)
- 17.The dust suppression measures like water spraying will be done on the haul roads and working areas.
- 18.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 19.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 20.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB, CAQM and District Administration for protection and safe guard of environment from time to time.
- 21.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
- 22.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
- 23.Industry shall comply with the relevant provisions of Environmental Laws.
- 24.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**REGIONAL OFFICER, GHAZIABAD**

Copy to:

CEO-1, UPPCB,LUCKNOW



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

## ANNEXURE R/2

To,  
The Divisional Forest Officer,  
Forest Department,  
Ghaziabad, Uttar Pradesh

Date: 07-11-2025

**Subject:** Greenbelt Development for Nauraspur Ordinary Sand mining project, Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P. (1.81 Ha) by Jasbir Singh.

**Reference:** EC Identification No. EC24C0107UP5980884N dt 23/04/2025 issued by SEIAA UP.

Dear Sir,

I, Jasbir Singh had Proposed for a Sand Mining Project from Bed of River Yamuna at Gata No.- 01 Village- Nauraspur, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area 1.81 ha). In line of the above, EC has been issued by SEIAA UP dt 23/04/2025, EC Identification No. EC24C0107UP5980884N.

Please refer the EC condition mentioned in S.No.1.1 / Condition No 7, Pg. 3 "**Project Proponent should submit working plan for carrying out plantation at least @1,000 plants /ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.**"

We would like to submit that we are willing to provide the Forest Department funding for planting and upkeep of 1810 trees (per hectare 1000 plants of lease area) in order to meet the aforementioned requirement. I kindly request you to review our proposal and advise us on the best course and total fund to be provided to the Forest department for the said number of trees/saplings.

Thanking You.

Yours Sincerely,



Jasbir Singh

Jasbir Singh  
Project Proponent

CC:

1. District Magistrate, Ghaziabad
2. District Mining Officer, Ghaziabad

कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

नोटिस

संख्या: 910/ख0लि0-अवैध खनन/2025-26

दिनांक: 10/12/ 2025

मै0 निर्मल सैण्ड एण्ड इन्फ्रा प्रा0लि0,  
प्रो0 श्री जसबीर सिंह पुत्र श्री जोगेन्द्र सिंह, स निवासी- 204/1, गली नं0-11, समुदाय भवन के पीछे,  
ब्रहमपुरी, दिल्ली-110053

विषय:- ग्रेप स्टेज- 3 लागू होने के दौरान बालू खनन क्षेत्र में परिवहन कार्य किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 853 दिनांक 13.11.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 में दिये गये निर्देशानुसार दिल्ली एन0सी0आर0 क्षेत्र में GRAP स्टेज-3 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

परन्तु आप द्वारा GRAP स्टेज-3 लागू होने की दशा में भी खनन तथा उससे सम्बंधित गतिविधियाँ संचालित की गयीं जो की आपके पक्ष में स्वीकृत स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों का स्पष्ट उल्लंघन है, अतः समस्त तथ्यों पे विचारोपरांत आप पर उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण रू0 50,000/- का अर्थदंड अधिरोपित किये जाने का निर्णय लिया गया है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अधिरोपित अर्थदंड को तत्काल जमा कराया जाना सुनिश्चित करे, अन्यथा की दशा में आपके विरुद्ध खनन अनुज्ञा पत्र को निरस्त किये जाने की कार्यवाही सुनिश्चित करते हुये उक्त धनराशी को भू-राजस्व के रूप में वसूला जायेगा, जिसके लिए आप स्वयं उत्तरदायी होंगे।

10/12/25  
अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

अपरजिलाधिकारी (वि0/रा0)  
गाजियाबाद।

# ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ०प्र०)

Government of Uttar Pradesh

Transaction No.: <b>AKV250032141</b>	Transaction Date: <b>12/12/2025</b>
Assessment Year: <b>2025-2026</b>	Tax Period: <b>ANNUAL</b>
Name of the Bank:	
Unique Id:	
Depositor Name:	<b>Jasbir Singh Nirmal sand</b>
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->GRAP Penalty Nauraspur)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAFZYYNR2, Scroll Date:-NA

**Note:- Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAFZYYNR2 for status of the deposit.**



**VAKALATNAMA**

**BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 589 of 2025**

**Varun Gulati**

Applicant

Versus

**Central Pollution Control Board & Ors**

Respondents

KNOW ALL to whom these present shall come that I, Jasbir Singh S/o Joginder Singh, Director of M/S Nirmal Sand and Infra Private Limited X-204/1, Gali No. 11, Behind Samudai Bhawan, Brahampuri, North East, Delhi -110053, NORTH EAST, DELHI, the Respondent no.9 do hereby appoint

**RAHUL KHURANA Adv & HASIL JAIN Adv**  
**(D/2183/2008) (D/2880/2013)**

A-174 A, 2<sup>nd</sup> Floor, Defence Colony New Delhi-110024

981 1894060, 7838707338 [rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com), [advjain25@gmail.com](mailto:advjain25@gmail.com)

(herein after called the advocate/s) to be my/our Advocate in the above-noted case

authorised him:-

To act appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file verify and present pleadings, appeals cross-objections or petitions for executive on review, revision, withdrawal, compromise or other petitions or affidavits of may be deemed necessary or proper for the prosecution of the said case in a

To file and take back documents including original documents, to a documents of opposite party.

To withdraw or compromise the said case or submit to arbitration disputes that may arise touching or in any manner relating to the said case.  
To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocates for appearance when the cases are called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this

..... day of December 2025  
Accepted subject to the terms of fees.

Advocate

*R Khurana*

**For Nirmal Sand & Infra Pvt. Ltd.**

Client

Director

*Jasbir Jain*

*Jasbir*